

net assets have been transferred to the Indian companies formed for this purpose, and foreign shareholdings in the Indian companies does not exceed 74 per cent. The balance of 26 per cent of the shareholdings of the Indian companies has been allotted to the public through prospectus, employees and the Public Financial Institutions, and the Indian companies have been listed on the Stock Exchange.

प्रत्येक राज्य में प्रति व्यक्ति कर स्थिति

3574: श्री छोटू भाई मामोत : क्या उप प्रधानमंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रत्येक राज्य में, 100 रुपये की आय पर प्रत्यक्ष तथा परोक्ष करों के मामले में प्रति व्यक्ति कर की क्या स्थिति है ;

(ख) वर्ष 1970 और 1978 में प्रतिवर्ष इसमें कितने प्रतिशत की वृद्धि हुई ; और

(ग) क्या गुजरात के लोग देश भर में सब से अधिक करभार बहन कर रहे हैं, और यदि हां, तो इस भार को कम करने के लिए कोई ठोस प्रस्ताव सरकार करने का विचार है, और यदि हां, तो उनका स्वरूप क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री लक्ष्मी कान्हाल) : (क) और (ख). एक विवरण-पत्र सभा पटल पर रख दिया गया है जिसमें 1970-71 से 1977-78 तक के वर्षों के सम्बन्ध में विभिन्न राज्यों में राज्य सरकारों द्वारा लगाए गए प्रत्यक्ष और अप्रत्यक्ष करों का प्रति व्यक्ति भार, तथा इसमें वर्षवार प्रतिशत वृद्धि का स्वरूप दिया गया है। [मंत्रालय में रखा गया। देखिए संख्या एल-डी-4098/79।]

(ग) जैसा कि विवरण-पत्र से देखने में आएगा, राज्य करों का प्रति व्यक्ति भार गुजरात में सबसे अधिक नहीं है और इसलिए इसे कम करने के सम्बन्ध में कोई भी प्रस्ताव सुझाने का प्रश्न नहीं उठता है।

#### **Dilution of Equity by Foreign Companies Operating in Non-priority Industries**

3575. SHRI SATYA DEO SINGH:  
With the DEPUTY PRIME MINISTER  
6681 LS-5.

AND MINISTER OF FINANCE be pleased to state:

(a) whether some of the foreign majority companies operating in non-priority industries have been directed to dilute their foreign equity to 40 per cent;

(b) whether some of these companies are contemplating to enter consumer fields like razor blades, etc. by taking over existing Indian units by way of merger under the plea of taking over of sick units;

(c) whether taking over of consumer industrial units by foreign multi-national with even 40 per cent foreign equity would tantamount to allowing foreign equity upto 40 per cent in consumer industries, when foreign investment in these industries is not permissible in the Government guidelines; and

(d) what measures Government propose to take to stop back-door entry of these multi-nationals into consumer fields?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir.

(b) to (d). Once a company reduces its non-resident interest to a level not exceeding 40 per cent, it is outside the purview of FERA. As stated in the Industrial Policy Statement also, such companies will be treated on par with Indian companies.

As regards merger of sick units with healthy units, guidelines have been issued under Sec. 72A of the Income Tax Act. In terms of these guidelines, such mergers will be approved by the specified authority only if they are in public interest.